

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.NO.104/2004 *L*
MA NO in *8671 2004*
O.A.NO.1515/2003

New Delhi. this the *07th* day of May. 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON BLE SHRI S.K.NAIK, MEMBER (A)

HC Yudhbir Singh 4196/DAP
S/o Shri Dalel Singh
D-1. New Police Line
Delhi.

...Applicant

versus

1. Union of India
Through its Secretary
Ministry of Home Affairs
North Block. New Delhi.
2. Lt.Governor of Delhi
5 Sham Nath Marg
Delhi.
3. Commissioner of Police.
Police Headquarters,
IP Estate.
M.S.O.Building
New Delhi
4. Joint Commissioner of Police.
(Establishment) Police Headquarters,
IP Estate.
M.S.O.Building
New Delhi.

... Respondents

O R D E R (By Circulation)

Justice V.S. Aggarwal:-

Applicant. who is Head Constable in Delhi Police. was claiming that in pursuance of Sub-Rule (ii) to Rule 19 of the Delhi Police (Promotion & Confirmation) Rules. 1980, he was entitled to out of turn promotion which was denied to him.

2. The Original Application had been contested and the same was dismissed.

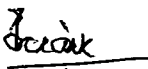
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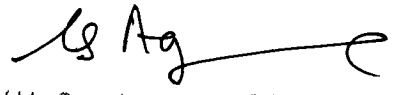
(4)

3. The applicant by virtue of the present application, seeks review of the said order contending that this Tribunal had adjudicated that there is no team of Net Ball game of Delhi Police and that permission had not been granted to the applicant for participating in the team event. It was further been averred that para 4 of Standing Order 4/84 is contrary to Sub-Rule (ii) of Rule 19 of Delhi Police (Promotion & Confirmation) Rules, 1980.

4. We have perused the earlier order that was passed. It has clearly been held that the Net Ball is not one of those sports recognised for the purpose and even permission had not been granted to the applicant to take part in the event because Delhi Police does not have such a team. He had taken leave and participated in the event.

5. These facts have been considered and we find that there is no error apparent on the face of the record. Otherwise also, the contention that the said paragraph runs ^{No 4 of Standing order} counter to the Sub-Rule (ii) to Rule 19 of the Delhi Police (Promotion & Confirmation) Rules, 1980 has to be stated to be rejected, because the same has been considered in paragraph 8 of the order that was passed. When a conscious decision had been arrived at and we find no error apparent on the face of the record, there is no ground to review. Review Petition fails and is accordingly dismissed by circulation.


(S.K. Naik)
Member (A)


(V.S. Aggarwal)
Chairman